

[*Translation*]

It is all right, you have your own wishes and they have their own. You had your say.

[*English*]

Do not shout and do not disturb. Not allowed. If you do not sit withdraw from the House. Do not shout and do not disturb. If you do not sit down withdraw from the House. Nothing doing. I have got no power.

(*Interruptions*)

[*Translation*]

MR. SPEAKER : You express your own views and they will express their own.

12.05 hrs.

MATTERS UNDER RULE 377

[*Translation*]

- (i) Demand for measures to protect the historical places of archaeological value and develop the birth places of late Pt. Motilal Nehru, Ghalib and Nazir in Agra as national memorials.

SHRI NIHAL SINGH JAIN (Agra) : Mr. Speaker, Sir, Agra is an important historical and religious tourist centre in India.

Besides the world renowned Taj Mahal, there are other historical places such as Agra Fort, Tomb of Etmad-ud-daula, Sikandara, Fatehpur Sikri, etc., which should be renovated from tourism point of view and preserved and protected from archaeological point of view. But it is a matter of regret that this historical and cultural heritage is being totally neglected. The loose stones on the outer wall of Agra Fort and cracks in the walls due to growth of plants and the deteriorating condition of the entrance to Tomb of Etmad-ud-daula is an ample evidence of the negligence in preserving these monuments.

Bateshwar, the birth place of the 22nd Tirthankar of Jain religion Shouripur, birth place of Shri Naiminathji and birth place of Surdasji and the famous Kailash Temple are important places from religious and cultural point of view. Agra is also the birth place of great patriot late Pt. Motilal Nehru, famous poets like Ghalib and Nazir. All these places are being neglected by the Centre and the State Governments.

I would like to draw the attention of the Central Government towards it and submit the following points :—

- (1) The birth places of Late Pt. Motilal Nehru, Ghalib and Nazir should be developed as national memorials.
- (2) Immediate arrangements should be made for the protection and beautification of historical monuments.
- (3) Schemes should be prepared for the development of religious places and executed immediately.

As industries are not being set up in Agra to save Taj Mahal from industrial pollution, it is essential to develop Agra as a place of tourist importance on priority basis.

- (ii) Demand for steps to eradicate poverty in the rural areas of the country

SHRI UMA KANT MISHRA (Mirzapur) : Mr. Speaker, Sir, the Prime Minister has accorded top-most priority to the anti-poverty programme in the Twenty Point Programme. The number of poor is more in the rural areas. About 75 per cent people in the villages are living below the poverty line. As a result, resentment is increasing among the poor in the rural areas. Steps should, therefore, be taken on war footing to eradicate poverty in the rural areas. I give the following suggestions in this regard :

- (1) Plots and houses should be provided on priority basis and the village panchayat land and land declared surplus on account of ceiling should be distributed among the landless people for cultivation and possession thereof should be given to them.

- (2) Maximum assistance should be given to small farmers to increase production. Irrigation, fertilizer, improved seeds, modern techniques of cultivation, pesticides, etc. should be made available to them at cheap rates. Interest free loans should be given and they should be given reasonable prices of their agricultural produce.
- (3) The Integrated Rural Development Programme should be implemented on a wider scale and its implementation should be properly monitored so that the actual beneficiaries get the benefits.
- (4) More and more medium scale industries, village and cottage industries should be set up in the rural areas. The traditional village and cottage industries should be modernised and encouraged.
- (5) Priority should be given for the development and industrialisation of the backward areas, backward districts, backward sub-divisions, backward development-blocks and villages.
- (6) Under the National Rural Employment Scheme, Rural Landless Employment Guarantee Scheme and some other similar schemes, priority should be given to drinking water, school buildings, link roads, electrification, health facilities, etc., in the rural areas.
- (7) Maximum assistance should be given to the people in the rural areas during natural calamities.

(iii) Demand for continuing scholarship to SC/ST students studying in higher classes and raising the rate thereof

SHRI R. P. SUMAN (Akbarpur) : Mr. Speaker, Sir, under Rule 377 I would like to raise the following matter :

Under the Constitution, the State must make arrangement for free education and scholarship to the students belonging to the scheduled castes and the scheduled tribes

throughout the country. On this basis, the students belonging to the above referred communities have been getting scholarships for pursuing post-matric studies. Keeping in view the present circumstances, it is necessary to increase the amount of scholarship because the books have become very costly. It is, therefore, necessary to enhance the present rates of scholarship for the students pursuing post-matric studies. Besides, it is also necessary to provide scholarship to all the students studying in the under-matric classes.

During the current year, the scholarship of those scheduled caste and scheduled tribe students in Uttar Pradesh has been stopped who are pursuing higher studies after the completion of their vocational education and full fee is being charged from them. It has caused great resentment among the above-mentioned communities. The students who want to pursue higher education would thus be deprived of this benefit. Therefore, I make a strong appeal to the Central Government to restore the scholarship facility to all those students belonging to the aforesaid communities who are studying in post-matric classes. The rates of the scholarship should also be enhanced so that they may acquire higher education and educational development of the people of the aforesaid communities may take place more speedily.

12.10 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

[*English*]

(iv) Steps to protect sick industries in Bihar

SHRI C. P. THAKUR (Patna) : Mr. Deputy Speaker, Sir, Bihar at present has the lowest *per capita* income. Therefore, it can be considered a poor State on all counts. In this background, most of the large scale and small scale industries are lying sick.

Rohtas industry is lying sick since long and causing starvation of so many persons. Phulwari Cotton Mills is also lying sick and there are many more sick industries. Is the Government Planning to rescue these sick industries ?